

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 216
52(ND)17

IN THE MATTER OF:

Ms. Pooja Tiwari

... **Applicant/Petitioner**

Versus

**M/s. Big Fish Hospitality Ventures Pvt. Ltd.
& Ors.**

... **Respondent**

Under Section: 241/242 Comp. Act.

Order delivered on 16.02.2024

CORAM:

**SH. M.S.S. SUNDARAM
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Utkarsh Tiwari

For the Respondent : Adv. Shivam Gupta, for R-1, 2 & 4

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel for the Petitioner and Ld. Counsel for the Respondent present physically. Ld. Counsel for the Applicant seeks some time to file rejoinder to the reply filed by the Respondent. Last opportunity is given to the Ld. Counsel for the Applicant for filing rejoinder, failing which matter will be proceeded on the basis of documents available on record.

List on 05.04.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(M.S.S. SUNDARAM)
MEMBER (J)**